

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 3
CA-164/ND/2021
Appeal No. 175/252/ND/2020

IN THE MATTER OF:

JSB Infratech Ltd & Anr.

...

Appellant

Vs

ROC

...

Respondent

Order under Section 252

Order delivered on 06.04.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant : Mr. Atul Kumar, Adv.

For the IT Dept. :

ORDER

CA-164/ND/2021:

This is an application filed by Appellant Company JSB Infratech Limited seeking to defreeze the bank account of the company in HDFC Bank.

There is no specific mention about how much amount is required to be withdrawn to pay the statutory dues and the salary to the employees. Learned Counsel undertakes to file additional affidavit giving all the details and annexing the latest bank statements reflecting the money lying with account of the company, with other details within 3 days.

List it for hearing on **16.04.2021**.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)